

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO. 109/2011

Date of Order: 21.04.2011

CORAM:

**HON'BLE MR. JUSTICE S.M.M. ALAM, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Pradeep Jain S/o Shri J.P. Jain, aged about 42 years, R/o House No. 308 A-1, Laxminagar, Paota 'B' Road, Jodhpur, at present employed on the post of Caretaker in Central Administrative Tribunal, Near Raj. High Court, Jodhpur Bench at Jodhpur.

...Applicant.

Mr. J.K. Mishra, counsel for the applicant.

Versus

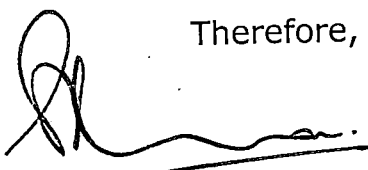
1. The Union of India through the Secretary to Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, North Block, New Delhi - 110 001.
2. The Dy. Registrar, Central Administrative Tribunal, Near Raj. High Court, Jodhpur Bench at Jodhpur.

...Respondents.

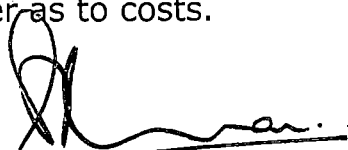
ORDER

(Per Mr. Sudhir Kumar, Administrative Member)

Heard Shri J.K. Mishra learned counsel for the applicant. It appears that this Original Application can be disposed of at the stage of issuance of notices itself. The impugned orders appear to have been passed without giving any opportunity of hearing to the applicant, and without seeking any representation from him, considering it and then passing speaking order on that, so that the applicant is aware of the facts of the case against him. Therefore, the Original Application is disposed of with the



direction for the applicant to be afforded an opportunity of giving a representation, within one month, against the reduction in his pay, and recovery of amount from his salary, and the respondents shall then decide after giving due and proper consideration to his representation. Till the representation is considered, and reasoned and speaking order is passed on the representation to be given by the applicant, the effect and operation of the impugned order dated 13.04.2011 (Annex.A/1) and order dated 18.04.2011 (Annex. A/2) shall remain stayed. With these directions, this Original Application is disposed of. No order as to costs.


(SUDHIR KUMAR)
ADMINISTRATIVE MEMBER


(JUSTICE S.M.M. ALAM)
JUDICIAL MEMBER

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